

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

WA No.01 of 2026

NHPC LIMITED

APPELLANT (S)

VERSUS

HOMNATH NEOPANEY AND ORS.

RESPONDENT (S)

For Appellant : Mr. Jorgay Namka, Senior Advocate with Mr. Lahang Limboo, Mr. Sawal Rai and Ms. Rinchen Ongmu Bhutia, Advocates.

For Respondent Nos. 1, 2 and 3 : Ms. Doma T. Bhutia, Senior Advocate with Ms. Nima Phuti Lepcha, Advocate.

For Respondent No.4 : Ms. Sangita Pradhan, Deputy Solicitor General of India with Ms. Sittal Balmiki, Ms. Natasha Pradhan and Mr. Amit Kumar Sharma, Advocates.

For Respondent No.5 : Ms. Pema Bhutia, Government Advocate.

Date: 13/02/2026

CORAM:

HON'BLE MR. JUSTICE A. MUHAMED MUSTAQUE, CHIEF JUSTICE
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

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ORDER: (Per the Hon'ble the Chief Justice)

We have serious doubts as to the maintainability of this Writ Appeal. Nevertheless, we do not want to make any observation as to the maintainability of this Appeal.

We note that the impugned order, if at all requires any modification, can be done at the instance of the Writ Appellant, by placing facts before the learned Single Judge.

With liberty as above, the Writ Appeal stands dismissed.

(Bhaskar Raj Pradhan)
Judge

(A. Muhamed Mustaque)
Chief Justice